NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1158/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2017

NAME OF THE PARTIES:

1

Sri Srinivasa Roadlines

V/s.

VRM Metazine Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME

DESIGNATION

SIGNATURE

33 H. O. KAPADZA

Asst. Advocate

81. D. Kapadia

ORDER T.C.P. No. 1158/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representative of the Petitioner is present.
- The outstanding debt as per the Petition is only Rs. 3,84,800/- Principal amount, hence considering the smallness of the debt the Learned Representative of the Petitioner is directed to serve upon the Respondent a Notice demanding the outstanding debt and also intimating the direction of the Court that on the next date of hearing the Director of the Respondent debtor in person should be present. The Petitioner shall also inform the next date of hearing through Notice of demand. Adjourned to 01.11.2017.

Sd/-

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 28.09.2017

M.K. Shrawat Member (Judicial)